

**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO.**

**@ SLP(CRL) NO. 9236/2024**

**FIROZ BAKHT AHMED**

**APPELLANT(S)**

**VERSUS**

**THE STATE OF TELANGANA & ANR.**

**RESPONDENT(S)**

**O R D E R**

1. Leave granted.
2. This appeal challenges the order dated 27.04.2023 passed by the learned Single Judge of the High Court of Telangana at Hyderabad, vide which the High Court had refused to exercise its jurisdiction under Section 482 Cr.P.C. for quashing the proceedings in CC No.196 of 2019.
3. Respondent No.2 had filed the aforesaid case alleging that the appellant had called him a sexual predator. The learned Judge of the High Court has found that even after the Respondent No.2 herein was discharged of the allegations the same phrase was used by the appellant herein against the Respondent No.2 herein.
4. The appellant has now retired from his services.
5. Ms. Vibha Datta Makhija, learned senior counsel appearing for the appellant, submits that the appellant had made the aforesaid statement out of an emotional outburst. She further submits that the appellant had no intention to damage the reputation of respondent no.2 herein. She also submits that the appellant is willing to tender an unconditional apology and is ready to compensate for notional damages. It is further submitted by Ms. Makhija that two daughters of the appellant are undergoing medical education. She therefore submits that this fact may be

taken into consideration while determining the damages.

6. Shri Balaji Srinivasan, learned counsel appearing for Respondent No.2 states that the appellant with full understanding of the consequences had chosen to make such wild allegations. He further submits that the appellant deserves no leniency.

7. On merits, we find no reason to interfere with the impugned order. The appellant, before making such wild allegations ought to have thought about the consequences of the same.

8. In any case, since now the appellant has realized his mistake and is willing to tender an unconditional apology, we find that it will be in the interest of both the parties to put an end to the criminal proceedings as well as other proceedings pending between them.

9. The appellant shall give unconditional apology to the respondent No.2. The appellant shall publish the said unconditional apology by giving an advertisement in bold letters in Daily Eenadu on the first page of the newspaper, within a period of four weeks from today. The appellant shall also pay an amount of Rs.1,00,000/- as a token amount for the mental agony caused to the Respondent No.2 herein on account of wild allegations made against him. The said amount be paid by way of a Demand Draft in favour of Respondent No.2 herein, within a period of four weeks from today.

10. We therefore quash and set aside the criminal proceedings i.e. CC No.196 of 2019 pending before Principal Junior Civil Judge-cum-Addl. Metropolitan Magistrate at Rajendranagar and dispose of the Original Suit No.1490/2018 pending before Additional District and Sessions Judge-cum-Family Court, Ranga Reddy District at Kukatpally.

11. The respondent no.2 herein would be entitled for return of court fee paid in the suit filed by him.

12. Accordingly, the appeal is disposed of.

13. Pending application(s), if any, shall stand disposed of.

.....J  
( B.R. GAVAI )

.....J  
( PRASHANT KUMAR MISHRA )

NEW DELHI;  
OCTOBER 14, 2024

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9236/2024

(Arising out of impugned final judgment and order dated 27-04-2023 in CRLP No. 498/2020 passed by the High Court for the State of Telangana at Hyderabad)

FIROZ BAKHT AHMED

Petitioner(s)

VERSUS

THE STATE OF TELANGANA &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R.and IA No.132833/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132834/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. Karan Mangain, Adv.  
Mr. Siddharth Kumar, Adv.  
Mr. Praveen Gaur, Adv.  
Mr. Dhruv Singh, Adv.  
Mr. Yogesh Sham Sonawane, Adv.  
Mr. Anil Kumar, AOR

For Respondent(s) Mr. Balaji Srinivasan, AOR  
Mr. Shreyas Ranjan, Adv.  
  
Ms. Devina Sehgal, AOR  
Mr. Yatharth Kansal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. The appeal is disposed of, in terms of the signed order.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER

(Signed order is placed on the file)